

**NATIONAL COMPANY LAW TRIBUNAL**

**राष्ट्रीयकंपनीविधिअधिकरण**

**CUTTACK BENCH**

**कटकखंडपीठ**

**ORDER OF THE HEARING ON 8<sup>th</sup> May, 2024, 10:30 A.M.**

**CP No. 110/CB/2021**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Chhattisgarh Steel & Power Ltd. -Vs- Raipur Power & Steel Ltd. & Ors.
Under Section	57, 89 of Companies Act

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)                      Mr. Umesh Chandra Sahoo, Adv.

For Respondent (s)                      Mr. Saswat K. Acharya, Adv.  
Mr. Ashutosh Khemani, Adv.  
Mr. S. Pholgu, Adv.  
Mr. J. Sahoo, Adv.                      } For R2, R3 & R5  
Mr. A. Agarwal, Adv.  
Mr. S. Agrawal, Adv.  
Mr. J. Joshi, Adv.

**ORDER**

Ld. Counsel Mr. Umesh Chandra Sahoo appeared for the applicant. Ld. Authorized Representative CS, Gopinath Nayak appeared along with Mr. Ankit Pandey for R1. Ld. Counsel Mr. S.K. Acharya appeared for R2, R3 and R5 and represented that he already filed an application to set aside ex-parte order. It understands that the application is under scrutiny. Hence, list the matter along with set aside application, if the same is defect free. Matter adjourned to 26.06.2024.

  
**Kaushalendra Kumar Singh**  
Member (Technical)

  
**P. Mohan Raj**  
Member (Judicial)

**Sibendra Naik (Steno)**